

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 12.10.93

O.A. 594/92

N. Rajan
C.P.C. Khalasi
Office of the Inspector of Works
Quilon

Applicant

vs.

1. Union of India
through the General Manager
Southern Railway,
Madras-3
2. The Divisional Personnel Officer
Southern Railway, Trivandrum-14
3. The Divisional Railway Manager
Southern Railway, Trivandrum
4. The Inspector of Works,
Southern Railway, Quilon

Respondents

Mr. P. Sivan Pillai

Counsel for the
applicant

Smt. Sumathi Dandapani

Counsel for the
respondents

CORAM

THE HON'BLE MR. N. DHARMADAN JUDICIAL MEMBER

&

THE HON'BLE MR. R. RANGARAJAN ADMINISTRATIVE MEMBER

JUDGMENT

MR. N. DHARMADAN JUDICIAL MEMBER

The applicant who is working as C.P.C. Khalasi
xxxxxx under the 4th respondent at Quilon filed this
application under section 19 of the Administrative Tribunals' Act, 1985 for a direction to the respondents to grant him skilled rate of pay in the scale of Rs. 260-400/950-1500 for the period from 21.8.81 to 17.5.90.

2. At the time when the case was taken up for final hearing, the learned counsel for applicant submitted that part of the period was already recognised and payment made. He further submitted that the application can be closed

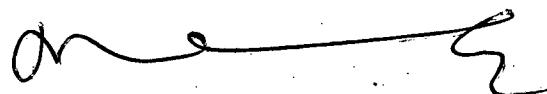
reserving the right of the applicant to file separate representation for skilled rate of pay for the remaining periods other than the period ^{for which payment was already made} by the respondents.

3. The learned counsel for the respondents has no objection in accepting this prayer.

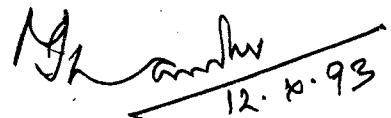
4. Accordingly, we dispose of the application reserving the right of the applicant for making further representation claiming skilled rate of pay for the balance period and for inclusion of his name in the seniority list if he is eligible for the same in accordance with rules. If such a representation is received by the respondents, the same shall be disposed of within a period of six months from the date of receipt of the same.

5. The application is disposed of as indicated above.

6. There shall be no order as to costs.



(R. RANGARAJAN)
ADMINISTRATIVE MEMBER


12.10.93

(N. DHARMADAN)
JUDICIAL MEMBER

12.10.93

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